CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA/310/00021/2019 & 310/00022/2019 in OA/310/01562/2016

Dated Friday the 11th day of January Two Thousand Nineteen

PRESENT

HON'BLE MR. P. MADHAVAN, Member (J) & HON'BLE MR. T. JACOB, Member (A)

- 1. The General Manager BSNL, Sreerangapalayam Salem – 1.
- 2. The Assistant General Manager BSNL, Sreerangapalayam Salem 1.
- 3. The Accounts Officer BSNL, Sreerangapalayam Salem 1.

....Applicants / Respondents

By Advocate Mr. S. Udayakumar

Vs

A. Arunachalam No. 7/40, Vaithy Street Ammapet (PO) Salem – 3.

....Respondent / Applicant

By Advocate M/s R Venkatesh

4. The Principal Controller of Communication Accounts Tamil Nadu Circle

TNT Complex, 1st Floor

No. 60, Ethiraj Salai

Egmore, Chennai – 600 008.Respondent / 4th Respondent

By Advocate Mr. V. Chandrasekaran

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 21/2019 is filed for condonation of delay of 37 days in filing MA 22/2019 for extension of time. Delay is condoned.

- 2. MA 22/2019 is filed by the respondents in OA 1562/2016 seeking extension of time for a period of three months for implementation of the order of this Tribunal dt. 24.08.2018.
- 3. When the matter is taken up for hearing, learned counsel for applicants in MA seeks three months time to implement the order of this Tribunal.
- 4. Learned counsel for the OA applicant / MA respondent is not present.
- 5. Keeping in view of the above, the applicants in MA/respondents in OA are granted two months time to comply the order of this Tribunal.
- 6. Accordingly, MA 310/00022/2019 for extension of time is disposed of.

(T. JACOB) Member (A)

11.01.2019

(P. MADHAVAN) Member (J)